

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI..

OA.362/90

MP.2396/92

Date of Decision: 13.08.1992

Shri Bhim Singh

Applicant with Plea N

Versus Ranganatha Suresh

Union of India

Respondents

Shri N.S. Mehta

Counsel for the
Respondents

CORAM

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

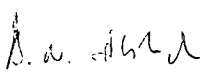
The Hon'ble Mr. B.N. DHOUNDIYAL, MEMBER(A)

JUDGEMENT(Oral)

(delivered by Hon'ble Mr. P.K. Kartha)

The applicant has filed the MP 2396/92 stating that he has no grievance and the respondents have passed orders regarding re-fixation of his pay. He has filed an affidavit praying that he may be allowed to withdraw the applicant. Accordingly, the main application is disposed of without passing any order. MP 2396/92 is also allowed.

There will be no order as to costs.


(B.N. DHOUNDIYAL)
MEMBER(A)


(P.K. KARTHA)
VICE CHAIRMAN(J)